

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 123  
CP No. 16/241-242/JPR/2023  
Under Section 241-242 of  
Companies Act, 2013**

**In the matter of:**

**Anugya Saraswat**

**.... Petitioner**

**Versus**

**Rampors Bricks Pvt. Ltd. & Ors.**

**...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Mohd. Bilal, proxy counsel  
For the Respondent : None appeared

**ORDER**

Heard Mr. Mohd. Bilal, proxy counsel appearing on behalf of Mr. Prateek Kedawat, Adv. for the Petitioner. None appears for the Respondent. Reply has already been filed by the Respondent. Learned counsel for the Petitioner seeks time to file rejoinder. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 13.06.2024.

  
Sdr

(Ashish Verma)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

May 09, 2024